

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 6th DAY OF October, 2009)

PRESENT:

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J

ORIGINAL APPLICATION NO. 402 OF 2005

(U/s, 19 Administrative Tribunal Act.1985)

1. Vishambhar Dayal Sharma, Son of Late Shri Khachchi Ram Sharma, Resident of B-50, Keshar-Kunj, Pratap Nagar, Agra.
2. Nand Kishore, Son of Late Shri Preetam Singh, Resident of 52/85-A, Nai Basti, Barah Khampha, Agra.
3. Amar Singh, Son of Late Shri Moti Lal, Resident of 6-C/30, Azad Nagar, Gali No.3, Khandari, Agra.
4. Satya Narain Sharma IIInd, Son of Late Shri Shiv Bux, Resident of 34/380, Khati Para, Loha Mandi, Agra.

..... Applicants

By Advocate: Shri M. K. Upadhyay

Versus

1. Union of India, through the Secretary/Director General Department of Posts, Dak Bhawan, Parliament Street, New Delhi.
2. Superintendent, Railway Mail Service, X-Division, Jhansi.

..... Respondents

By Advocate: Shri S. Singh.

ORDER

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Heard learned counsel for the applicant and Shri S.N. Chatterjee, learned Additional Standing Counsel, Central Government appearing on behalf of the Respondents.



2. M.A. No. 1302/2005 under Rule 4 (5), Central Administrative Tribunal (Procedure) Rules, 1987, seeking permission to maintain single O.A., in my opinion, is maintainable in the facts of the case.

3. Representation of the applicant, (annexure A-11), is pending, as pleaded in the O.A., but no decision has been communicated to the applicant till date.

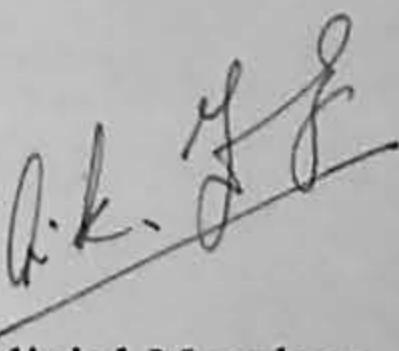
4. Considering, nature of relief (proposed and disposal of OA at admission stage without touching merit of the case) this application is allowed as an exception only.

(O.A)

Admittedly representation filed by the Applicants is Pending.

5. I direct the applicants to file a certified copy of this order along with copy of this OA with all annexures and additional representation (if any), before Respondent No. 2/Superintendent Railway Mail Services X-Division, Jhansi, within four weeks from today and the said respondent authority shall decide said representation/additional representation by passing a reasoned and speaking order, in accordance with law, within two months of receipt of certified copy as indicated above. Decision taken shall be communicated to the Applicant forthwith.

6. Without entering into the merit of the case, at this stage, O.A. stands finally disposed of. No order as to costs.



J.A.K. J.S.
Judicial Member

Shashi/